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Crl.A.No. 1308 OF 2002

Item No. 101 Court No. 6 Section II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.1308 of 2002@@
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Jameel Ahmed & Anr. Appellant (s)

Versus

State of Rajasthan Respondent (s)

(With Crl.A.No.1361/2002 - With appln.for bail)
(With Crl.A.No. 215/2002 - With appln.for bail)

Dated: 25/03/2003: These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s) IN Crl.A.1308/02
Mr. Sushil Kumar, Sr.Adv.
Dr. RB. Masodjkar, Adv.
Mr. Hussain, Adv.
Mr. Anil Kumar Jha, Adv.

IN Crl.A.1361/02
Mr. A.K. Sanghi, Adv.

IN Crl.A.215/03
Mr. U.R. Lalit, Sr.Adv.
Mr. Subodh Lalit, Adv.
Mr. KL. Taneja, Adv.

For Respondent (s) C.B.I.:
Mr. KK. Sood, ASG.
Mr. PP. Malhotra, Sr.Adv.
Mr. ADN. Rao, Adv.
Mr. P. Parmeswaran, Adv.
Mr. A. Mariarputham, Adv.

UPON hearing Counsel the Court made the following
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Mr. Sushil Kumar, learned senior counsel for the appellant in Crl.A.No.1308/2002 commenced his arguments at 11-05 a.m. and concluded at 3-40 p.m. followed by Mr. U.R. Lalit, learned senior counsel for the appellants in Crl.A.No.215/2003 who was on his legs when the Court rose for the day. The matters remained part heard.

.SP1

(S.Thapar) (Ganga Thakur) (Prem Prakash)@@
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PS to Registrar PS to Registrar Court Master@@
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